(b) if so, the details of grievances reported and their disposal in the last three years; and

(c) the break-up of voters' list according to Census 2011?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (c) The superintendence, direction and control of the preparation and revision of electoral rolls for elections to the House of the People and the Legislative Assemblies of the State is the function entrusted to the Election Commission by article 324(1) of the Constitution. However, superintendence, direction and control of the preparation of electoral rolls for elections to the Panchayats and Municipalities has been entrusted to the State Election Commissions under articles 243K and 243ZA of the Constitution and preparation and revision of such rolls are regulated by the State laws.

Further, the electoral rolls are revised every year with 1st January of the year as the qualifying date. All persons who attain 18 years or above as on that date are eligible for inclusion in the electoral roll and can apply for the same. Once they are registered in the roll, they would be eligible for getting an Electors Photo Identity Card (EPIC). The enrolment of electors is, therefore, a continuous and ongoing process.

The Election Commission has informed that Census does not count voters. The electoral rolls revised with respect to 1st January, 2014 for Legislative Assembly and Lok Sabha constituencies for the State of West Bengal have been finally published on 6th January, 2014. The following are the key statistics:—

Electors as per draft publication of rolls	—	59681216
Electors as per final publication of rolls	—	62468988
EPIC percentage	—	100%

Poor execution of infrastructure projects

3103. SHRI AJAY SANCHETI: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether poor implementation is the root cause for India's poor performance in building its infrastructure;

(b) if so, the root causes identified for poor implementation of various projects particularly those relating to infrastructure sector; and

(c) in what manner Government propose to address this issue?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) to (c) Ministry of Statistics and Programme Implementation monitors the on-going Central Sector Infrastructure Projects costing Rs. 150 crore and above on time and cost overruns. As on 1st December, 2013, 739 on-going Central Sector Projects were on the monitor of this Ministry. Of these, 231 projects are delayed as against their original dates of commissioning.

As reported by the project implementing agencies, the main reasons for delay in implementation are law and order problems, delay in land acquisition, rehabilitation and resettlement problems, fund constraints, delay in forest and environment clearances, right of way/right of use issues, delay in supply of material, contractual issues, etc.

The major steps undertaken to ensure timely completion of projects include rigorous project appraisal; On-line Computerized Monitoring System (OCMS) for better monitoring; setting up of Standing Committees in the Ministries for fixation of responsibility for time and cost overruns; regular review of the infrastructure projects by the concerned administrative Ministries; setting up of Cabinet Committee on Investment (CCI) to review and monitor the implementation of major projects, including issues relating to clearances/approvals; and setting up of Central Sector Projects Coordination Committees (CSPCCs) in the States under the Chief Secretaries for removal of bottlenecks and for facilitating the speedy implementation of major projects.

Delay in release of funds under MPLADS

3104. DR. T.N. SEEMA: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether many complaints have been received regarding delay in release of funds under MPLADS to various Parliamentary constituencies in the country at the district level as well as at the level of Union Government;

(b) if so, the details of the reasons for delay in release of funds and the action taken by Government thereon; and

(c) the steps taken by Government to ensure release of rest of MPLADS funds to all Parliamentary constituencies as per entitlement and the action taken by Government to avoid such instances in future?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) to (c) Complaints and references regarding delay in release of funds under the Members of Parliament